

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
AT NEW DELHI

IA No. 457/2025

IN

Appeal No. 47 of 2025

IN THE MATTER OF:

SUNIL VERMA

...APPLICANT

VERSUS

PUNJAB POLLUTION CONTROL BOARD & ORS. ...RESPONDENT(S)

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New Delhi

Date: 05.09, 2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW
DELHI**

Appeal No. 47 of 2025
(IA No. 457/2025)

In the matter of:

Sunil Verma

.....Appellant

V/S

Punjab Pollution Control Board & Ors.

.....Respondent(s)

Short Reply by way of affidavit of Rantej Sharma, Environmental Engineer, Regional Office-1, Punjab Pollution Control Board Ludhiana on behalf of Respondent No. 1, Punjab Pollution Control Board, Punjab in compliance to order dated 08.07.2025.

I, the above-named deponent, do hereby solemnly affirm and state as under:

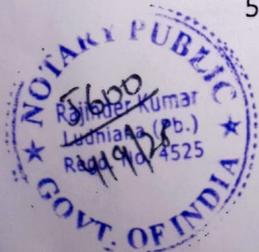
Respectfully showeth

- 1) That briefly submitted, the appellant Sunil Verma by filing an appeal under Section 16 (C) and 18 (1) of the National Green Tribunal Act, 2010 read with Section 33B (C) of the Water (Prevention and Control of Pollution) Act, 1974 before the Hon'ble National Green Tribunal has challenged the order dated 14.04.2025 issued by Punjab Pollution Control Board under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 directing restoration of the electricity supply to the Respondent No. 3 unit (M/s Sumit Knit Fab through its Proprietor, 3-B,



Industrial Area-A Extension, Ghore Wali Road, Ludhiana, Ludhiana East, Ludhiana-1).

- 2) That the appellant has also filed IA No. 457 of 2025 alongwith the above-mentioned appeal for condonation of delay. After consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 08.07.2025 thereby issuing notice on IA No. 457 of 2025 to the respondents.
- 3) That the appellant has stated in the application that there is no delay in filing the appeal and the same is being filed within the limitation period but the application is being submitted as a matter of abundant caution to preclude any technical objection. Upon examination of the case, it is submitted that date of filing has not been mentioned in any of the document by the appellant but on the application for condonation of delay the affidavit contains a stamp wherein the date 01.07.2025 has been mentioned. It is relevant to mention here that the Board has issued the order for restoration of the electricity connection of the industrial unit of respondent no.3 M/s Sumit Knit Fab through its Proprietor, 3-B, Industrial Area-A Extension, Ghore Wali Road, Ludhiana, Ludhiana East, Ludhiana-1 by passing an order dated 14.04.2025.
- 4) That according to the provisions of Section 16 (c) of the National Green Tribunal Act, 2010 any person aggrieved by directions issued, on or after the commencement of the National Green Tribunal Act, 2010, by a Board, under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) may, within a period of thirty days from the date on which the order or decision or direction or determination is communicated to him, prefer an appeal to the Tribunal.
- 5) That it is relevant to mention here that the present appeal has been preferred by the complainant and the Board has not communicated the order to the complainant. A question of law, thus, is involved in the case which requires determination by this Hon'ble Tribunal as to whether the



complainant to whom the directions or orders have not been communicated can file an appeal before this Hon'ble Tribunal.

- 6) That the deponent may kindly be allowed to place on record the present reply to IA no. 457 of 2025 in compliance to order dated 08.07.2025.

Date: 04/09/2025
 Place: LUDHIANA

Deponent
Ranjeet Sharma
 (Er. Ranjeet Sharma)
 Environmental Engineer
 Punjab Pollution Control Board,
 Regional Office-1, Ludhiana



Verification

Verified that the contents of Para No. 1 to 5 of the above reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 6 is prayer. No part of the above reply is false and no material has been concealed therein.

Date: 04/09/2025
 Place: LUDHIANA

Deponent
Ranjeet Sharma
 (Er. Ranjeet Sharma)
 Environmental Engineer
 Punjab Pollution Control Board,
 Regional Office-1, Ludhiana

I know the deponent/executor/affiant/signatory and he/she has signed/signed/initials in my presence.
 5350048157
Ranjeet

Signature Attested

R
 NOTARY PUBLIC
 Distt. Ludhiana (Pb.)

04 SEP 2025

VAKALATNAMA

NATIONAL GREEN TRIBUNAL
FARIDKOT HOUSE, COPERNICUS MARG, NEW DELHI-110001

IA No. 457/2025
IN
APPEAL NO. 47/2025

In re: SUNIL VERMA

..... APPLICANT

Versus

PUNJAB POLLUTION CONTROL BOARD and ORS.

..... RESPONDENT

KNOWN ALL to whom these present shall come that I

Ranjeet Sharma, Environmental Engineer, Punjab Pollution Control Board
Regional Office-1, Ludhiana, Punjab

The above-named authorized representative of the PUNJAB POLLUTION CONTROL BOARD do hereby appoint

DIWAN ADVOCATES

Office: A-450-LGF & B-2, Defence Colony,
New Delhi-110024

Email: service@diwanadvocates.com

Tel No. +91 11 41046363 / 62

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorize him:

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court, including High Court subject to payment of fee separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross objections or petition for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of Fee for each stages.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint or instruct any other legal practitioner authorizing him to exercise the power and authority hereby conferred on the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitutes in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remains unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The Fee settled is only for the above case and above court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the return of the same in any case whatsoever and if the case prolongs for more than three years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this ...04... day of...September... 2025

Accepted subjects to the terms of the fees.

ADVOCATE'S

SIGNATURE'S

DR. FARRUKH KHAN- D/616/07

IH JAFRI D/96/1983

CHANGHEZ KHAN D/1791A/07

AMAN DUBEY D/5505/2020

[Handwritten signatures of Farrukh Khan, Jafri, Changhez Khan, and Aman Dubey]

CLIENT'S SIGNATURES

[Handwritten signature of Ranjeet Sharma]
20/06/2025

